

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

**RESERVED ON : 22<sup>nd</sup> JANUARY, 2014**  
**DECIDED ON : 3<sup>rd</sup> SEPTEMBER, 2014**

+ **CRL.A.1163/2012**

THE BHAJANPURA COOPERATIVE URBAN THRIFT &  
CREDIT SOCIETY LTD. .... Appellant

Through : Mr.Rajeshwar Kr.Gupta, Advocate  
with Ms.Sumati Sharma, Advocate.

versus

PRABHU DAYAL .... Respondent

Through : Ms.Nandita Rao, Advocate.

**CORAM:**  
**HON'BLE MR. JUSTICE S.P.GARG**

**S.P.GARG, J.**

The present appeal stands dismissed as not maintainable in terms of a detailed common judgment delivered today which is placed in the file of Crl.A.No.972/2012 titled '*The Bhajanpura Cooperative Urban Thrift & Credit Society Ltd. vs. Sushil Kumar*'.

**(S.P.GARG)**  
**JUDGE**

**SEPTEMBER 03, 2014**

*TR*